

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(C/ACT)/123/KOB/2024 in CP(C/ACT)/11/KOB/2024
SECTION	RULE 11,15 & 32 NCLT
NAME OF PARTIES	MALABAR PRODUCE AND RUBBER CO. LTD V/S JOSEPH STANISLAUS AND ANOTHER.
PETITIONERS ADVOCATE/ PROFESSIONAL	KARUNAKARAN & ASSOCIATES ADVOCATES
RESPONDENTS ADVOCATE/ PROFESSIONAL	AJAI BABU

3rd JULY 2024

ORDER

IA(C/ACT)/123/KOB/2024 in CP(C/ACT)/11/KOB/2024

This is an IA bearing No. 123/KOB/2024 filed by the Applicant under Rule 11, 15 & 32 of the NCLT Rules, 2016 seeking condonation of delay of 32 days in filing the reply affidavit.

Learned Counsel, Mr. Krishnakumar appears on behalf of the Applicant through virtual mode. However, none appears on behalf of the respondents.

Applicant as well as Registry is directed to issue notice to the Respondents returnable on 25.07.2024. Applicant is directed to file affidavit of service enclosing therewith the proof of service of notice served on all respondents at least three days before the next date of hearing.

In the interest of justice, list this matter for further consideration on **25.07.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T. KRISHNA VALLI
MEMBER (JUDICIAL)**